

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 115
C.P.(IB)/52(AHM)2021

Order under Section 9 IBC

IN THE MATTER OF:

Manglik Press Pvt Ltd.
V/s
Vivaan Creation LLP

.....Applicant

.....Respondent

Order delivered on ..02/11/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENTS:

For the Applicant : Ld. Adv. Vaibhav Mahnot
For the IRP/RP :
For the Respondent : Ld. Adv. Ms. Natasha D Shah

ORDER

Learned Counsels for both sides submit that matter is settled. Learned Counsel for the Operational Creditor has filed withdrawal pursis and seeks permission to withdraw the matter. Permission to withdraw is granted.

Accordingly, the matter stands withdrawn and disposed of.



(AJAI DAS MEHROTRA)
MEMBER (TECHNICAL)



(MADAN B GOSAVI)
MEMBER (JUDICIAL)